

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1643 OF 2004  
ALLAHABAD THIS THE 2ND FEBRUARY, 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN  
HON'BLE MR. S. C. CHAUHAN, MEMBER-A

Smt. Umda Kumarip  
W/o Shri Akhilesh Kumar Singh,  
Resident of Village and Post-Kharagpur,  
Tehsil-Mehnagar, District-Azamgarh.

..... .Applicant

( By Advocate Shri Virendra Pratap )

Versus

1. Union of India,  
through the Secretary,  
Ministry of Communication (P&T),  
Dak Bhawan, New Delhi.
2. Chief Post Master General,  
U.P. Circle, Lucknow.
3. Senior Superintendent of Post Offices,  
Azamgarh.

..... .Respondents

( By Advocate Shri Saumitra Singh )

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HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

This Original Application have been instituted for  
issuance of a direction to the respondents to provide an  
alternative appointment to the applicant. It would appear  
that earlier the applicant had instituted O.A. No.399/03

*Parvathy*

which was disposed of with direction to the respondents to provide appropriate alternative employment to the applicant in any branch Post Office, preferably in any locality adjacent to Kharagpur.

2. The grievance of the applicant is that till date respondents have failed to provide appropriate alternative employment to the applicant pursuant to the direction given by the Tribunal vide judgment and order dated 27.05.1994 rendered in O.A. No.399/93 in Smt. Umda Kumari Vs. Union of India and Others. The Office has pointed out certain objections including the one that the Original Application is barred by time. Learned counsel for the applicant has filed Misc. Application no.418/95 praying for condonation of delay in filing the O.A. In fact, it ~~is~~ being a case of mandamus, the ~~delay, if any, is condoned and~~ question of delay may not arise. However, having regard to the direction given by the Tribunal in the earlier case and the allegation that the respondents have failed to provide appropriate alternative employment to the applicant in any branch Post office, the present original application is disposed of with direction/that in case, the applicant moves an application to the Senior Superintendent of Post Offices, Azamgarh, ~~they~~ shall look into the grievance of the applicant and provide her alternative appointment as per order given by the Tribunal in the earlier case within a period of three months from the date of receipt of a copy of this order. Accordingly, the O.A. is disposed of. No Costs.

*A. M.*

*D. J.*  
V.C.